

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 39
T.A. No.

199 2

DATE OF DECISION 22.6.92

R. Vijayan Pillai _____ Applicant (s)

Mr. M.R. Rajendran Nair _____ Advocate for the Applicant (s)

Versus

Asstt. Supdt. (Postal) _____ Respondent (s)
Mavelikara and others

Mr. K.A. Cherian, ACGSC _____ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. P.S. HABEEB MOHAMED, ADMINISTRATIVE MEMBER

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ans*
2. To be referred to the Reporter or not? *Ans*
3. Whether their Lordships wish to see the fair copy of the Judgement? *Ans*
4. To be circulated to all Benches of the Tribunal? *Ans*

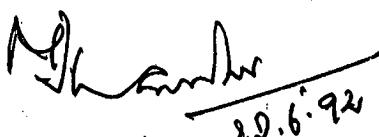
JUDGEMENT

MR. N. DHARMADAN, JUDICIAL MEMBER

At the time when the case was taken up for final hearing, the learned counsel for the applicant produced before us a letter issued by the Assistant Supdt. of Postoffices, Mavelikara North Sub Division informing the applicant about his selection and appointment as EDDA, Neduvaramkode Post Office on the basis of the interview and selection held on 30.3.92 pursuant to the direction of this Tribunal on 7.1.92.

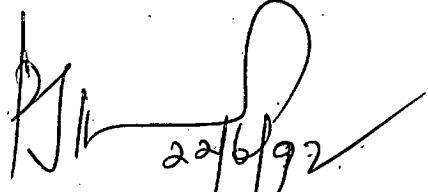
2. In the light of this order, nothing survives for consideration in this application and it is accordingly closed. It goes without saying that the applicant's claim

for wages for the work already done by him, on the basis of the interim order till the date of regular appointment based on the order referred to above, deserves consideration by the first respondent in accordance with law.


(N. DHARMADAN)

JUDICIAL MEMBER

22.6.92


(P.S. HABEEB MOHAMED)

ADMINISTRATIVE MEMBER

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